

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.565/2006
This the 20th day of August 2007

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Chhama Yadav, aged about 42 years W/o Late Sri B.N. Uadav,
R/o 417/90 KA, Napier Colony Part-1, Newaj Ganj, Thakur Ganj,
Lucknow.

...Applicant.

By Advocate: Shri A. Moin.

Versus.

Union of India through

1. Secretary, Ministry of Information and Broadcasting,
Government of India, New Delhi.
2. The Director, All India Radio, Akashwani, Lucknow.

By Advocate: Dr. Neelam Shukla.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard both sides.

2. The applicant has filed this O.A. for ~~claiming the~~ compassionate appointment on the ground that her husband died on 23.11.2005 while working on the permanent peon in the office of Respondent No.2. Thereafter, the applicant made an application for her appointment on the ground of compassionate appointment but the respondents have not decided the same. The respondents, who have filed the Counter Affidavit, also admitted that the applicant has submitted her application in the month of August 2006 and the Screening Committee will consider the case of the applicant after the

end of the year 2006 in the vacancies available for compassionate appointment.

3. In view of the above circumstances, the O.A. is disposed of with a direction to the respondents to consider the claim of the applicant for compassionate appointment and pass a reasoned order as per the extent rules and regulations within a period of four months from the date of the receipt of the certified copy of this order and also by treating this OA as Supplementary representation. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

20.08.2007

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